

**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 10.01.2018.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**


C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.03/BB/2 018	-	Admission	Rule 4 of IB	Reliance Nippon Life Asset Management Ltd Vs BCIL Ria Properties Pvt Ltd

SL. NAME (IN CAPITAL)  
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

N.K. Rishi  
S. Raghunandan  
of G. Narayana  
Vivek B.S.,  
Tata Legal  
Bengaluru

 9986633058

**ORDER**

Counsel for Petitioner is present. He has filed memo of compliance alongwith annexure. Counsel also filed memo of service of notice on the Corporate Debtor. Therefore, notice is ordered to be issued to Corporate Debtor. Registry to prepare notice and Counsel for Petitioner is directed to collect it from the registry and to serve it on Corporate Debtor and to file proof of service. List it on 07/02/2018.

  
**Member (T)**

  
**Member (J)**